

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Review Application No. 48 of 2003

(In O.A. No.631 of 2000)

Jabalpur, this the 23rd day of February, 2004

1. All India Association of clerical Employees of Ordnance Factory's Central Executives, Head Quarter, Vehicle Factory, Jabalpur.
2. Shri K. Vasudeven, UDC, Vehicle Factory Jabalpur. A APPLICANTS

VERSUS

1. Union of India through its Secretary, Defence Production and Supplies, Ministry of Defence,
2. Ordnance Factory Board, through its Chairman 10 A shaheed Khudiram Bose Road, Kolkatta. RESPONDENTS

O R D E R (In circulation)

By M.P. Singh, Vice Chairman -

This application has been filed to review the order dated 29.10.2003 passed in O.A.No.631 of 2000, wherein it was directed as under-

"2. In view of the facts mentioned above, we feel it appropriate that this OA can be disposed of with a direction that the outcome of the order of the Hon'ble Madras High Court in aforesaid WP will be applicable to the applicants in this case as well. Ordered accordingly. The OA is disposed of in the aforesaid terms.

By filing this RA no glaring or clerical mistake has been pointed out by the applicants. It is the settled legal position that the review proceedings are to be strictly confined to ambit and scope of Order 47 Rule 1 of CPC. In exercise of the jurisdiction under Order 47 Rule 1 CPC it is not permissible for an erroneous decision to be reheard and corrected. A review petition, it must



2. In view of the foregoing, we do not find any merit in this RA, which is accordingly rejected at the circulation stage itself.

G. Shanthappa
(G. Shanthappa)
Judicial Member

(M.P. Singh)
Vice Chairman

rkv.

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